

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 330**

IA-5800/2023, IA-5497/2022,

**In**

**IB-3370(ND)/2019**

**IN THE MATTER OF:**

Norvic Shipping North America Inc.

.... Petitioner/Applicant

Vs.

Sharda Ma Enterprises Pvt Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Devina Bhandari, Mr. Vishal Gonda, Ms.  
Akanksha Mathur, Ms. Tanya Hasija Advs.

For Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned to **06.08.2024**.

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**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik